- (a) whether there is a proposal to increase the retirement age of High Court Judges from 62 to 65; and
  - (b) if so, what steps Government is going to take to accomplish this task, and when?

THE MINISTER OF LAW AND JUSTICE (SHRIM. VEERAPPA MOILY): (a) and (b) Yes, Sir. Government has decided to introduce an appropriate Bill in the Parliament to suitably amend the relevant articles of the Constitution.

## New courts for accident cases

2344. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether it is a fact that Government proposes to set up 600 new courts for accident cases;
  - (b) if so, the details thereof; and
  - (c) by when they are likely to be set up?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) No, Sir.

(b) and (c) Do not arise.

## Permanent circuit benches of High Court

2345. SHRIMATI RENUBALA PRADHAN: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the High Courts which have permanent circuit benches and their locations, State-wise;
- (b) what is the yardstick to establish a circuit bench of a High Court;
- (c) whether Government proposes for the establishment of High Court benches at Berhampur and Sambalpur, the southern and western towns respectively in Orissa; and
  - (d) if so, the steps taken by the Government in his regard?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) A list showing the benches of various High Courts is given in Statement (See below).